

PUNJAB LEGISLATIVE ASSEMBLY SECRETARIAT
NOTIFICATION

The 5th March, 2025

No. 37-LA-2024/ 6.- The following Order by the Governor of Punjab,
dated the 4th March 2025, is published for general information –

“ਹੁਕਮ

ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (2) ਦੀ ਸਬ-ਕਲਾਜ਼ (ੳ) ਦੇ ਅਨੁਸਾਰ ਮੈਨੂੰ ਪ੍ਰਦਾਨ ਕੀਤੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ ਮੈਂ, ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ, ਰਾਜਪਾਲ, ਪੰਜਾਬ, ਸੋਲ੍ਹਵੀਂ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ (ਜੋ ਇਸਦੇ ਸੱਤਵੇਂ ਸਮਾਗਮ ਲਈ ਬੁਲਾਈ ਗਈ ਸੀ ਅਤੇ ਜਿਸ ਨੂੰ 25 ਫਰਵਰੀ, 2025 ਨੂੰ ਹੋਈ ਬੈਠਕ ਉਪਰੰਤ ਅਣਮਿਥੇ ਸਮੇਂ ਲਈ ਸਥੱਗਿਤ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ) ਦਾ ਉਠਾਣ ਕਰਦਾ ਹਾਂ।

ਚੰਡੀਗੜ੍ਹ :
4 ਮਾਰਚ, 2025

ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ,
ਰਾਜਪਾਲ, ਪੰਜਾਬ।

ORDER

IN EXERCISE OF THE POWERS CONFERRED
UPON ME BY VIRTUE OF SUB-CLAUSE (a) OF
CLAUSE (2) OF ARTICLE 174 OF THE
CONSTITUTION OF INDIA, I, GULAB CHAND
KATARIA, GOVERNOR OF PUNJAB, HEREBY
PROROGUE THE 16TH PUNJAB LEGISLATIVE
ASSEMBLY, WHICH WAS SUMMONED FOR ITS
SEVENTH SESSION AND ADJOURNED SINE-DIE AT
THE CONCLUSION OF ITS SITTING HELD ON THE
25TH FEBRUARY, 2025.

CHANDIGARH:
4TH MARCH, 2025.

GULAB CHAND KATARIA,
GOVERNOR OF PUNJAB.

DATED CHANDIGARH :
5TH MARCH, 2025.

RAM LOK KHATANA,
SECRETARY.

No. 37-LA-2024/ 3166 , dated Chandigarh, the 5th March, 2025.

Copy forwarded for information to –

1. The Chief Secretary to Government, Punjab, Chandigarh;
2. All Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab, Chandigarh;
3. The Special Principal Secretary to Hon'ble Chief Minister, Punjab;
4. The Principal Secretary to Hon'ble Governor, Punjab, Chandigarh;

P.T.O.

5. The Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh with reference to his Department's letter No. 1/3/2017-3418/88, dated the 27.02.2025;
6. The Chief Electoral Officer and Secretary to Government, Punjab, Election Department, Chandigarh;
7. The Legal Remembrancer and Secretary to Government, Punjab, Legislative Department, Chandigarh;
8. The Secretary-General, Rajya Sabha, Parliament House, New Delhi-110001;
9. The Secretary-General, Lok Sabha, Parliament House, New Delhi-110001;
10. The Secretary to Government of India, Ministry of Parliamentary Affairs, 92, Parliament House, New Delhi-110001;
11. The Secretary, Government of India, Department of Legal Affairs, Ministry of Law, New Delhi;
12. The Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001;
13. The Secretaries to all State Legislative Assemblies / Councils in India;
14. The Deputy Secretary to Government of India, Ministry of Home Affairs, (Political I (A) Section), New Delhi – 110001;
15. The Secretary to Government, Punjab, General Administration, Chandigarh;
16. The Librarian, Lok Sabha Secretariat, Parliament House, New Delhi-110001;
17. The Director, Information and Public Relations, Punjab, Chandigarh;
18. The Incharge, Press Trust of India, S.C.O. 78, First Floor, Sector 47-D, Chandigarh; and
19. All Press Correspondents stationed at Chandigarh.



**SUPERINTENDENT,
for SECRETARY.**